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will improve sound accousticity and airconditioning; and

(c) whether his Ministry has approached the Indian Navy to shift their some space may be gate so that available for parking purpose?

THE MINISTER OF STATE THE MINISTRY OF CIVIL AVIA-TION (SHRI HARMOHAN DHA-WAN): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) No, Sir.

Review of Assessed amounts under DPEA

846 SHRI K. G. MAHESWAR-APPA:

SHRIMAT SATYA BAHIN:

Will the Minister of PETROLEUM AND CHEMCALS be pleased state:

- (a) on what basis his Ministry ordered review of amounts assessed under DPEA:
- (b) what are the names of the companies which have gone to courts against the amounts assessed after review: and
- (c) what is the decision of the courts in each case?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MTALAVIYA): (a) view of receipt of various laints against the findings of the Special Team and the amounts assessed against some companies it was decided to review the amounts assessed against various companies.

(b) Ms Hoechst India Ltd., and M/s Glaxo Labs., India Ltd. are the only companies who have gone to the Court after the liabilities assessed on the basis of review were communicated to them.

(c) The Courts have granted terim stays against recoveries to both the parties and the Writs are yet to be admitted. The matters are, therefore, sub-judice,

इलैक्ट्रो-होम्योपैयो चिकित्सा प्रणाली डाक्टरों को मान्यता प्रदान करना

647. श्री विश्वासराव रामराश्व पाटिल : वया स्वास्थ्य और परिवार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि श्राल इन्डिया इलेक्ट्रो-होम्योपैथी स्टेडेन्टस एण्ड डॉक्टर्स फ़ेडरेशन, पुणे तथा इलेक्ट्रोपैथी मेडिकोस आँफ इंडिया, जलगांव (महाराष्ट्र) ने केन्द्र सरकार को इलेक्ट्रो-होम्योपैथी चिकिंत्सा प्रणाली के डाक्टरों को प्रेक्टिस करने की अनुमति दिये जाने तथा उन्हें मान्यवा प्रदान करने के लिये कोई अभ्या-वदन दिया है; ग्रीर
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उसे पर सरकार ने क्या कार्यवाई की है?

स्वास्थ्य ग्रौर परिवार कथ्याण मंत्रालय में उपमंत्री और उद्योग मंद्राह्म में उप मंत्री(श्री दर्श चौधरी) (क) जी हां।

- (ख) ग्रभ्यावेदकों ने इलेक्ट्रोहोम्योपैथी चिकित्सा पद्धति की प्रैंक्टिस करने के लिए अनुमति मांगी है। इस पद्धति को मायता देने यान दने के प्रश्न पर विचार करने के लिए इलेक्ट्रोपैथी/इलेक्ट्रो-होम्योपैथी पर सितम्बर, 1988 में स्थापित जांच समिति ने अपनी रिपोर्ट में, जो दिसम्बर 1990 में प्रस्तुत की गई थी, इलेक्ट्रो-होम्योपैथी को चिकित्सा पद्धति के रूप में मान्धता देने की सिफ़ारिश नहीं की है, किन्तु यह सुझाद दिया कि:
- (i) केन्द्रीय होम्योपैयी परिषद इस बात पर विचार करे कि क्या होम्योपेंथी कें समान होने के कारण इलेक्ट्रोहोम्योपैथी को होस्योपैयी के म्रंतगत एक विषय के रूप में पढ़ाया जा सकता है, (ii) परिषद इलेक्ट्रो-होम्योपैथी की मीजुदा

संस्थाओं में होम्योपेथी को एक विषय के रूप में पढ़ाए जाने के लिए उनकी उपयुक्तता के बारे में भी विचार कर सकती है, श्रीर (iii) परिषद को बुनि-मादी ढांचे, पाठयचर्या श्रीर विभिन्न संस्थाओं में शिक्षण के मानकों की जांच करनी चाहिए तथा ऐसी संस्थाओं को मान्यता प्रदान करने की संभावना पर विचार करना चाहिए जो होम्योपेथी परिषद द्वारा शिक्षण संस्थाओं में लागू मौजूदा मानकों को पूरा करती हों। जांच-समिति की रिपोर्ट की जांच की जा रही है लेकिन इसकी सिफारिशों पर श्रभी कोई निर्णय नहीं लिया गया है।

Protest by specialist doctors against the findings of High Powered Committee

648. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the specialist doctors in the Central Government hospitals and institutions have threatened to resort to mass resignation to protest against the findings of the High Powered Committee which reviewed the career prospects of service doctors;
- (b) if so, what is Government's reaction thereto; and
- (c) whether Government propose to further review the career prospects of service doctors; if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FA-MILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOW-DHARY): (a) The Specialist Officers Association of Central Health Service in their letters dated 31-1-91, 1-2-91 and 8—2—91 and the Association of Public Health Specialists of CHS in their etter dated 11-2-91 sent to the Ministry of Health and Family Welfare have not threatened to resort

to mas resignation to protest against the findings of the High Power Committee.

- (b) Does not arise.
- (c) Government are considering the recommendations of the High Power Committee.

Report of the Enquiry Committee on the blast in IPCL's Nagothane Plant

649. SHRI CHIMANBHAI MEHTA: SHRI SOM PAL: SHRIMATI MIRA DAS:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Quesion No. 433 given in the Rajya Sabha on the 2Znd January, 1991 and state:

- (a) whether the high powered enquiry committee set up to look into the cause of blast that occurred in the Indian Petro-chemicals Corporation's Nagothane Plant in November, 1990 has since submitted its report; and
- (b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SAIYA) PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise.

Assessment of liabilities against IDPL AND HAL

650. DR. RATNAKAR PANDEY: Will the Minster of PETROLEUM AND CHEMICALS be peased to refer to the answer to Starred Question 153 given in the Rajya Sabha on 7th January, 1991 and state:

(a) what is the progress in finalisation of liabilities in the case of IDPL and HAL; and